

Learned counsel for the petitioner has submitted that he has one criminal antecedent in which he has already been enlarged on bail by learned court below itself.

Learned counsel for the petitioner has submitted that co-accused, Sanjeev Kumar @ Sanjeev Kumar Singh has been enlarged on bail by Coordinate Bench of the Court vide order dated 07.08.2020 passed in B.A. No.4507/20, as such, this petitioner may also be enlarged on bail, as he is in custody since 21.03.2020 and his case stands on similar footing to that of co-accused, Sanjeev Kumar @ Sanjeev Kumar Singh.

Learned counsel for the State, Mr. Arup Kumar Dey, Additional Public Prosecutor has opposed the prayer for bail, but has submitted that co-accused, Ajju Ansari @ Ajrul Ansari has also preferred bail application before this Court, which pending before this Court, as such, this petitioner may not be enlarged on bail.

Considering the rival submission of the parties, looking into facts and circumstances of the case as it is alleged in the impugned order that from the joint possession of this petitioner and one Sanjeev Kumar @ Sanjeev Kumar Singh, some articles have been recovered and said Sanjeev Kumar @ Sanjeev Kumar Singh has been enlarged on bail vide order dated 07.08.2020 passed in B.A. No. 4507/2020, as such, this petitioner, who is not named in the F.I.R. and not put on T.I. Parade and also is in custody since 21.03.2020, is directed to be released on bail on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each in connection with Patratu (Barkakana) P.S. Case No. 72/2020 to the satisfaction of learned Chief Judicial Magistrate, Ramgarh on the following conditions:

(i) One of the bailors shall be the deponent / pairvikar of the present case namely, Manish Kumar Thakur, son of Late Ravindra Thakur, resident of Village – Rewar, P.O. - Chandwar, P.S. - Muffshil, District – Hazaribagh, who has furnished photocopy of his UID Card bearing number 7754 7403 4401 before this Court in the bail application.

Office is directed to send the photocopy of UID Card bearing no. 7754 7403 4401 of deponent alongwith this order to the court below so as to verify the authenticity of the bailor.

- (ii) Another bailor shall be close relative of the petitioner i.e. father / mother / son / wife / brother.
- (iii) Petitioner shall appear before the trial court on each and every date till conclusion of the trial.
- (iv) The Jail Authority shall release the petitioner only after his medical check-up.
- (v) The Civil Surgeon, Ramgarh is directed to medically examine the petitioner at the time of his release and if he is infected with corona virus, he shall be taken for quarantine, but if no such requirement is there, he shall be released forthwith, if not wanted in any other case.
- (vi) The petitioner shall follow all the guidelines issued by the Government to meet the challenges of Covid-19, as presently Country is passing through pandemic of Covid-19.

Accordingly, the instant bail application is allowed.

(Kailash Prasad Deo, J.)

Sunil-Jay/